

ances is given to their police personnel indicating the rate of allowance being paid, State-wise;

(b) the names of States where such allowances is not being paid to police personnel;

(c) the reasons for this disparity; and

(d) the time by which this disparity is likely to be removed?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (d) Since 'Police' is a State subject as per the Constitution of India, it is primarily for the State Governments to provide such pay and allowances, including ration allowances, as well as other facilities to their police personnel as they consider appropriate. Detailed information in this regard is not maintained at the Central Level.

[Translation]

Terrorist Organisations

2553. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the terrorist organisations active in the country alongwith the number of such organisations out of them being supported by foreign countries;

(b) the number of terrorists killed during the current year;

(c) the number of persons killed by the terrorists; and

(d) the steps taken to contain terrorism alongwith the success achieved so far?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) Names of the major organisations active in the country are indicated below :-

Jammu and Kashmir Organisations

1. Hizbul Mujahideen
2. Harkat-ul-Ansar
3. Laskar-e-Toiba
4. Al-Burg
5. Tehreek-ul-Mujahideen
6. Al-Jehad
7. J & K Liberation Front
8. Al-Umar-Mujahideen

9. Hizbullah

10. Dukhtran-e-Milat

Sikh Organisations

1. Babbar Khalsa International
2. International Sikh Youth Federation
3. Khalistan Commando Force
4. Khalistan Liberation Force
5. Dal Khalsa International
6. Babbar Khalsa
7. Khalistan Zindabad Force

North-East Organisation

1. United Liberation Front of Assam
2. Bodo Security Force
3. Achik Liberation Matgrik Army
4. Peoples Liberation Army
5. United National Liberation Front
6. Hmar People Convention
7. National Socialist Council of Nagaland (Issac Suw)
8. Naga National Council (Khodao Yanthan)
9. Naga National Council (Adinho)
10. Naga Federal Government
11. National Socialist Council of Nagaland (Khaplong)
12. All Tripura Tribal Force
13. National Liberation Front of Tripura

Tamil Organisation

1. Liberation Tigers of Tamil Eelam

As per available reports, most of the above organisations are either based in foreign countries or are supported and financed by foreign countries.

(b) As per available reports, the number of terrorists killed in the country, during the current year is 1289.

(c) Reports available indicate that 2145 persons have been killed by terrorists during the current year.

(d) 'Public Order' and 'Police' being State subjects, it is for concerned State Governments to devise various methods and take concrete steps in this regard. At the Central Level, action is taken to facilitate coordination of the anti-terrorists operations of different States and to improve flow of information useful to control of their activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. In certain special circumstances, financial assistance has also been given to some of the affected States over and above the on-going allocations for modernisation of police and supply of weapons.

Due to the coordinated efforts of the Central and State Governments, a large number of terrorist modules have been neutralised.

[English]

Sale of Dimethyl Fuel

2554. SHRIMATI LAKSHMI PANABAKA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Andhra Pradesh Government has signed a Memorandum of Undertaking with Indian Oil Corporation, GAIL and AMOCA development and sale of dimethyl fuel (DMF) in the State;

(b) if so, the details thereof;

(c) whether IOC, GAIL and Indian Institute had entered into an agreement with US based oil major Amoca to study techno-economic feasibility to manufacture and distribute DMF in July, 1998; and

(d) if so, the extent to which the State is likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Yes, Sir. Andhra Pradesh Government has signed a Memorandum of Understanding with Dimethyether (DME) group consisting of IOC, GAIL, IIP and AMOCO India Development Company on 22nd September, 1998 for exploring the possibility of promoting DME as an alternative source of fuel in the State of Andhra Pradesh.

(c) Yes, Sir. IOC, GAIL, IIP and AMOCO India Development Company signed a Joint Collaboration Agreement (JCA) on 20th July, 1998 for evaluation, development, production, transportation, distribution (including storage facilities, pipelines and other distribution facilities in India) and marketing to end users of DME as fuel source for use in India.

(d) DME is emerging as environment friendly multi-purpose fuel, which can be produced utilizing natural gas an alternative fuel to Naphtha, LPG and HSD etc. As power plant fuel, DME can meet the anticipated short supply of Naptha for meeting power need of the State at competitive price, which may ultimately result in industrial and infrastructural development in Andhra Pradesh.

Child Workers

2555. SHRI MADHUKAR SIRPOTDAT :

SHRI ANANT GANGARAM GEETE :

Will the Minister of LABOUR be pleased to state:

(a) the number of cases registered against mill owners for illegal employment of child workers in the country, State-wise;

(b) the number of raids conducted in the carpet belt against the exporters of carpet for employing child labour; and

(c) the action taken by the Government thereon?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) As per the information received from Government of Uttar Pradesh, 6500 cases have been registered against employees for illegal employment of child workers during the last 4 years. Raids were conducted in the carpet belt against the employment of child labourers and prosecutions have been launched against the offending employers. An intensive survey has also been carried out for identification of child labour in the carpet belt.

Employment of children below the age of 14 is prohibited in certain occupations and processes (including the carpet industry) under the Child Labour (Prohibition & Regulation) Act, 1986. The employment conditions of children in other occupations and processes is regulated under the Act. Employers employing children in occupations and processes prohibited under the Act are liable for prosecution. All the State/UT Governments have an enforcement machinery to enforce child related provisions of the laws. The Central Government monitors implementation of the provisions of the Act through periodical returns.

Import of Crude Oil

2556. PROF. PREM SINGH CHANDUMAJRA :

DR. CHINTA MOHAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :